12

BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 3 of 2018 in C.P. (I.B) No. 113/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>08.01.2018</u>

Name of the Company:

Devendra Padamchand Jain (RP)

V/s.

Sandhya Prakash Ltd. & ors

Section of the Companies Act:

Section 14 r/w 20 of the Insolvency and

Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

ADVOCATE APPLICANT (RP)

APPLICANT (RP)

APPLICANT (RP)

NIPUN SINGHUI

<u>ORDER</u>

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant. None present for Respondent in IA 3/2018.

Applicant not served the copy of application on Respondents no. 2 to 6.

Applicant is directed to serve notice of date of hearing along with copy of application and copy of this order on Respondents no. 2 to 6 and shall file proof of service.

Respondents no. 2 to 6 shall file their objections, if any, within one week serving a copy in advance to other side.

List the matter on 23.01.2018 for hearing.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 08th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL